

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 236/2016

IN THE MATTER OF:

Lakeland India Pvt. Ltd.

.... Applicant/Petitioner

under Section 391 to 394

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Aditya Tiwari, Advocate

For the RD (NR): Mr. C. Balooni, Company Prosecutor

ORDER

Learned counsel for the petitioner states that reply to the objection raised by Regional Director and others is ready and the same shall be filed during the course of the day in the registry with a copy in advance to the learned Company Prosecutor.

List for further consideration on 27.11.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)